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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. NO. 970/87.

DATE OF DECISION: 01.12.1992.

Mam Chand Sharma & Anr.

..Petitioners.

Versus

Director, Central Road Research
Institute and five others.

..Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioners.

None.

For the Respondents.

Shri A.K. Sikri, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioners. Shri A.K. Sikri, Counsel, appears for the respondents. As this is a very old case, we have perused the record and heard the learned counsel for the respondents. Shri Sikri brought to our notice that the first relief has now become unnecessary for the reasons that the respondents have themselves accorded the pay scale of Rs.380-640 to the petitioners w.e.f. 1.2.1981. He also submitted that the same has been reflected for the purpose of assessing him for grant of the next higher pay scale of Rs.425-700 and that the same has since been accorded w.e.f. 23.1.1987. The petitioners have not made any grievance about the dates from which these benefits were/ granted during the pendency

of these proceedings. Hence nothing survives for examination.
This petition fails and is accordingly dismissed. No costs.

I. K. Rasgotra
(I. K. RASGOTRA)

MEMBER(A)

V. S. Malimath
(V. S. MALIMATH)

CHAIRMAN

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